

**Final decree in foreclosure suit.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE:

..... PLAINTIFF.

versus

..... DEFENDANT.

Upon reading the Notice of Motion herein dated the ..... day of ..... 19 for a final decree for foreclosure and the affidavits mentioned in the list "A" hereto and the preliminary mortgage decree herein dated the ..... day of ..... 19 and the certificate of the Prothonotary and Senior Master dated the ..... of ..... 19 certifying that no money has been paid into Court as directed by the said preliminary mortgage decree and upon hearing ..... Advocate for the plaintiff and upon the defendant being called and not appearing and upon proof of service of the said Notice of Motion upon him this Court doth order and decree that the defendant and all persons claiming through or under him be and they are hereby debarred from all right to redeem the mortgaged property described in the list "B" hereto And this Court doth further order that the defendant do deliver to the plaintiff quiet and peaceful possession of the said mortgaged property and it is further declared that the whole of the liability whatsoever of the defendant upto this day arising from the said mortgage mentioned in the plaint or from this suit be and it is hereby discharged and extinguished.

Witness ....., Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

By the Court,

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Decree drawn on the application  
of Advocate for .....

LIST "A"

LIST "B"